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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

OA.1025/99

dt.14-7-99

Between

J.P. Gupta : Applicant

and

1. Director
Central Govt. Health Scheme
New Delhi-11

2. Dy. Director (Admn.)
CGHS, Dte. Genl. of Health Scheme
Nirman Bhavan, New Delhi

3. Addl. Director
CGHS, Kendriya Swasthya Sadan
Prakashnagar, Bengampet Airport
Hyderabad : Respondents

Counsel for the applicant : K. Sudhakar Reddy
Advocate

Counsel for the respondents : B.N. Sharma
Sr.CGSC

Coram

Hon. Mr. R. Rangarajan, Member(Admn.)

Hon. Mr. B.S. Jai Parameshwar, Member(Judl.)

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Order

Oral order (per Hon. Mr. R. Rangarajan, Member(Admn.))

Heard Mr. K. Sudhakar Reddy for the applicant and Mr. B.N. Sharma for the respondents.

1. The applicant in this OA was an Administrative Officer in Central Government Health Scheme (CGHS), Hyderabad. He was transferred to Pune. But that transfer order was kept in abeyance by order dated 25-6-99 (A.2). Earlier to that order, certain duties of the applicant were entrusted to one Dr. M. Mohan Rao, Chief Medical Officer (NFSG) by order dated 1-6-99 (A-6). Dr. Mohan Rao has been declared as Part-time Vigilance Officer and duties attached to him was given in office order dated 28-6-1999 (Annex.5). The impugned order dated 1-6-1999 was issued before suspension of the transfer order. Hence, when an officer is transferred his duties have to be allotted to some other official. But there is no body and it is for the respondents whether that office order has to be enforced or not. Hence challenge of this office order at this stage when a further clarification is not given has to be considered by the respondents.

2. The applicant had submitted a representation dated 2-7-1999 addressed to respondent No.3 for restoring back his duties which were withdrawn by impugned order dated 1-6-1999. That representation is still to be disposed of. In this context the learned counsel for the applicant submitted that by withdrawing of certain important duties like signing bills and orders etc. ^{will} result in loss of his

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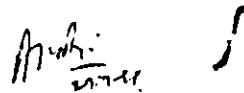
reputation as it may be construed as he is under clouds and hence those duties are withdrawn. But the request for ~~restor~~ reverting back his duties as stated in the application do not find place in his representation dated 2-7-1999. Hence, the applicant if so advised may submit an additional representation addressed to the appropriate authorities for consideration of his grievances. If such a representation is received by the authorities the same should be disposed of within 45 days from the date of receipt of that representation.

3. With the above direction the OA is disposed of at the admission stage itself. No costs.


 (B.S. Jai Parameshwar)
 Member (Judl.)
 14.7.99


 (R. Rangarajan)
 Member (Admn.)

Dated : July 14, 1999
 Dictated in Open Court


 Amulya

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COPY TO:-

- 1. HON. J.
- 2. H.H.R.P. M.(A)
- 3. HESOP M.(J)
- 4. O.R. (A)
- 5. SPARE

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

30/7/99.

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH, HYDERABAD:

THE HON'BLE MR. JUSTICE D.H. NASIR
VICE - CHAIRMAN

THE HON'BLE MR. H. RAJENDRA PRASAD
MEMBER (ADMIN)

THE HON'BLE MR. R. RANGARAJAN
MEMBER (ADMIN)

THE HON'BLE MR. O.S. JAI PARAMESHWAR
MEMBER (JUDL)

ORDER: Date, 14.7.99.

ORDER / JUDGMENT

MA./RA./CP.NO
IN
DA.NO. 1025/99.

ADMITTED AND INTERIM DIRECTIONS
ISSUED.

ALLOWED.

C.P. CLOSED

R.A. CLOSED

D.A. CLOSED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED / REJECTED

NO ORDER AS TO COSTS.

